

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 18/Chd/Pb/2017

Punjab National Bank

Applicant / Petitioner

Versus

M/s Concord Hospitality Pvt. Ltd.

...Respondent

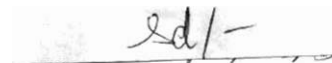
Present: Mr. Gaurav Goel, Advocate, for petitioner
None for respondent.

Having heard the learned counsel for petitioner, we find that there is no Power of Attorney in favour of the Chief Manager who has signed the application apart from various other defects. Learned counsel seeks to withdraw the instant petition with liberty to file fresh one on the same cause of action.

This petition is, therefore, dismissed as withdrawn with the liberty aforesaid.



(Justice R.P. Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical)

April 27, 2017
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